

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NOS. 257-266 OF 2014

UNION OF INDIA & ORS. ETC. ETC.

Petitioner(s)

VERSUS

SKP SECURITIES LTD. ETC. ETC.

Respondent(s)

O R D E R

In view of the grounds raised in the Transfer Petitions, the same are allowed.

Writ Petition Nos. 21053 of 2011 and 20517 and 21549 of 2012 pending before the High Court of Kolkata; Writ Petition Nos. 16163, 18599, 20227-20229 of 2013 pending before the High Court of Karnataka; Writ Petition No. 21872 of 2013 pending before the High Court of Andhra Pradesh; and Writ Petition No. 15011 of 2013 pending before the High Court of Orissa shall stand withdrawn to this Court and be registered as Transferred Cases.

List the Transferred Cases along with Civil Appeal arising out of SLP(C) No. 34872 of 2014 and connected

cases, for analogous hearing of all cases involving similar issues.

Transfer petitions are disposed of accordingly.

Pending applications, if any, stand disposed of.

.....J
(A.M. KHANWILKAR)

.....J
(DINESH MAHESHWARI)

New Delhi
March 02, 2020

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NOS. 877-881 OF 2015

THE PRINCIPAL DIRECTOR OF AUDIT
(CENTRAL) & ORS. ETC. ETC.

Petitioner(s)

VERSUS

M/S. GOLFLINKS SOFTWARE PARK
PVT. LTD. & ORS. ETC. ETC.

Respondent(s)

O R D E R

In view of the grounds raised in the Transfer Petitions, the same are allowed.

The Writ Petition Nos. 4600-4601 and 6160 of 2014 pending before the High Court of Karnataka and Special Civil Application Nos. 14928 and 18173 of 2014 pending before the High Court of Gujarat shall stand withdrawn to this Court and be registered as Transferred Cases.

List the Transferred Cases along with Civil Appeal arising out of SLP(C) No. 34872 of 2014 and connected matters, for analogous hearing of all cases involving similar issues.

Transfer petitions are disposed of accordingly.

Pending applications, if any, stand disposed of.

.....J
(A.M. KHANWILKAR)

.....J
(DINESH MAHESHWARI)

New Delhi
March 02, 2020

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. K.M. Natraj, ASG
Ms. Nisha Bagchi, Adv.
Mr. Pranay Ranjan, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Adit Khorana, Adv.
Mr. B. Pranaya Ranjan, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s)

Mr. Ramendra Mohan Patnaik, AOR

Mr. J.K. Mittal, Adv.
Mrs. Vandana Mittal, Adv.
Ms. Aarti Sharma, Adv.
Mr. Praveen Swarup, AOR

Mr. D.N. Ray, Adv.
Mr. Lokesh Kumar Choudhary, Adv.
Mr. Dilip Kumar Nayak, Adv.
Ms. Disha Ray, Adv.
Mrs. Sumita Ray, AOR

Mr. Akshat Goel, AOR

Mr. Pranaya Ky. Mohapatra, AOR
Mr. Haraprasad Sahu, Adv.
Dr. B.d. Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 34872/2014, SLP(C) No. 128-129/2016 SLP(C) No. 32128/2015, SLP(C) No. 26675/2016, SLP(C) No. 23301/2019 and SLP(C) No. 26925/2019

Delay condoned.

Leave granted.

Post these appeals for hearing in the fourth week of November, 2020.

T.P.(C) Nos. 257-266/2014

The Transfer Petitions are disposed of in terms of the signed order.

Pending applications, if any, stand disposed of.

T.P.(C) Nos. 877-881/2015

The Transfer Petitions are disposed of in terms of the signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

[Signed order is placed on the file]

